

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

15  
Computer filed. Copy served. For further orders:

My  
25/2/04  
Bench

Rejoinder not filed.

My  
18/3/04  
Bench

For admission  
and hearing.

(Rejoinder not filed.)

My  
5/4/04  
Bench

For admission and  
hearing.

Rejoinder not filed)

My  
22/4/04  
Bench

My  
7/5/04

Order dated 07.09.04

None appears for either of the parties. Call this matter on 15<sup>th</sup> Sept., 04.

J  
Member (J)

ORDER DATED : 15-09-2004.

Heard Mr. Aswini Kumar Mishra, Leamed Counsel for the Applicant and Mr. J. K. Nayak, Leamed Additional Standing Counsel representing the Respondents and perused the materials placed on record.

Applicant prayed for grant of House building loan/Advances. It returned the Respondent. Department asked the Applicant to furnish more details, under Annexure-5 dated 13.3.03 and under Annexure-7 dated 10.4.03. Applicant having not furnished details to the satisfaction of the Respondent-Department, the prayer for Loan/advances in question was turned down under Annexure-9 dated 9.5.03. By filing the present Original Application under section 19 of the Administrative Tribunals Act, 1985, the Applicant has challenged the rejection order, in question, and has prayed for a direction to the

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6

For admissions and hearing.

2) Respondent not filed.

Bench

MR  
27/3/03

For admissions and hearing.

2) Respondent not filed.

Bench

For admissions and hearing.

2) Respondent not filed.

Bench

For admissions and hearing.

2) Respondent filed. Copy served.

Bench

For admissions and hearing.

MR  
27/3/03

Respondents to sanction the House Building Advance/Loan.

It is clear from the materials placed on record that because the Applicant did not produce materials to the full satisfaction of the sanctioning authority, the said loan/advances was turned down. However, liberty is available with the Applicant to furnish details upto the satisfaction of the sanctioning authority to get the House building loan. In the said premises, this O.A. is disposed of by granting liberty to the Applicant to furnish details as required under Annexure-5 dated 13.3.03 and Annexure-7 dated 10.4.03 to the Loan sanctioning authority and if such materials are placed by the Applicant, the Respondent-Department/Loan sanctioning authority should give due consideration to the same for sanction of House Building Loan/Advance, in terms of the Rules & instructions governing the field.

With the above observations and directions, this O.A. is disposed of. No costs.

  
(M. R. Mohanty)  
Member (Judicial)